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IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO(s). 1264 OF 2008

SUBHASH SINGH @
SUBHASH CHANDRA SINGH Appellant(s)

VERSUS

STATE OF BIHAR Respondent(s)

O R D E R

Heard counsel for the parties.

Without interfering with the conviction and sentence awarded by the Trial Court and confirmed by the High Court, we are inclined to dispose of the appeal with a direction to the Superintendent, Central Jail, Gaya, if he/she is the notified authority, to consider the request of the appellant for release. As per the report dated 26.03.2012, the appellant has already served imprisonment for more than twelve years, without remission. Learned counsel for the appellant submitted that during trial also the appellant had served imprisonment for more than four years. On the other hand, learned counsel appearing for the State pointed out that during trial the appellant had served imprisonment for more than fourteen months.

Further, we also notice that all the accused persons have been acquitted by the High Court, except the appellant herein.

That being the factual situation, we are dispose of this appeal with a direction to the Superintendent, Central Jail, Gaya, if he/she is the appropriate authority, to consider the request of the appellant for release, in accordance with the Government Orders applying the fourteen years' Rule. Let a decision, in this regard, be taken within six weeks from today.

The appeal is disposed of, as above.

.....J.
[K.S. RADHAKRISHNAN]

.....J.
[VIKRAMAJIT SEN]

NEW DELHI;
MARCH 27, 2014.

ITEM NO.101 COURT NO.7 SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CRIMINAL APPEAL NO(s). 1264 OF 2008

SUBHASH SINGH @ SUBHASH CHANDRA SINGH Appellant (s)

VERSUS

STATE OF BIHAR Respondent(s)

(With appln(s) for bail and office report)

Date: 27/03/2014 This Appeal was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Appellant(s) Mr. Nagendra Rai,Sr.Adv.
Mr. Smarhar Singh,Adv.
Ms. Prerna Singh,Adv.
For Mr. T. Mahipal,Adv.

For Respondent(s) Mr. Chandan Kumar,Adv.
For Mr. Gopal Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

The appeal is disposed of in terms of the signed order.

|(Narendra Prasad) | |(Renuka Sadana) |
|Court Master | |Court Master |

(Signed order is placed on the file)